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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI



R.A. 05/2003 in O.A. No. 563/2002

New Delhi, this the 10th day of May, 2012

HON'BLE MRS. MEERA CHHIBBER, MEMBER (J) HON'BLE DR. VEENA CHHOTRAY, MEMBER (A)

Shri J.B. Gupta, Sr.Auditor A/c No.8312329 (since compulsorily retired) Last posted in LAO (CVD), Delhi Cantt. R/o X/3368/6, Gali No.2, Raghuvar Pura No.2, Gandhi Nagar, Delhi-110031.

.. Review applicant

(By Advocate: Shri E.J. Verghese)

Versus

- Union of India, (Through Secretary), Ministry of Defence, South Block, New Delhi.
- The Financial Advisor (Defence Services),
 Govt. of India,
 Ministry of Defence (Finance Division),
 New Delhi.
- 3. The Controller General of Defence Accounts, West Block-V, R.K. Puram, New Delhi.
- 4. The Principal Controller of Defence Accounts, G-Block, New Delhi.
- 5. The Controller of Defence Accounts (Western Command), Sector-9C, Chandigarh.

.. Respondents

(By Advocate: Shri D.S. Mahendru)

ORDER (ORAL)

Mrs. Meera Chhibber, Member (J)

OA was initially disposed of on 29.11.2002 whereafter RA was filed by the applicant which too was rejected on 16.01.2003. However, the





matter was carried to the Hon'ble High Court of Delhi in Writ Petition No.1455/2004. Hon'ble High Court of Delhi was pleased to set aside order dated 16.01.2003 passed in the RA on the ground that all the contentions raised by the applicant were not dealt with. In view of above, RA 05/2003 was restored and the applicant was permitted to advance oral arguments before the Bench which considered RA 05/2003.

2. In view of above order, we have heard counsel for the applicant. Since it is stated by the applicant that all his contentions were not dealt with, we allow the RA and list the OA for re-hearing on 12.07.2012. In view of above, MA 2860/2010 for revival of RA stands disposed of.

(Dr. Veena Chhotray) Member (A) (Mrs. Meera Chhibber) Member (J)

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